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HIGH COURT OF KARNATAKA



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Status: Pending

Case Number: [CRL.P 100959/2026 \(KAHC020078642026\)](#)

Classification: [482\(Cr.PC\)/528\(BNSS\)](#)

Date of Filing: [25/04/2026 11:51:24](#)

Petitioner: [CHAKRAVARTHY SULIBELI @ MITHUN](#)

Petitioner Advocate: [GIRISH V BHAT](#)

Respondent: [THE STATE OF KARNATAKA](#)

Respondent Advocate:

Filing No.: [CRL.P 100933/2026](#)

Judge: [HANCHATE SANJEEVKUMAR](#)

Last Posted For: [FRESH MATTER/S](#)

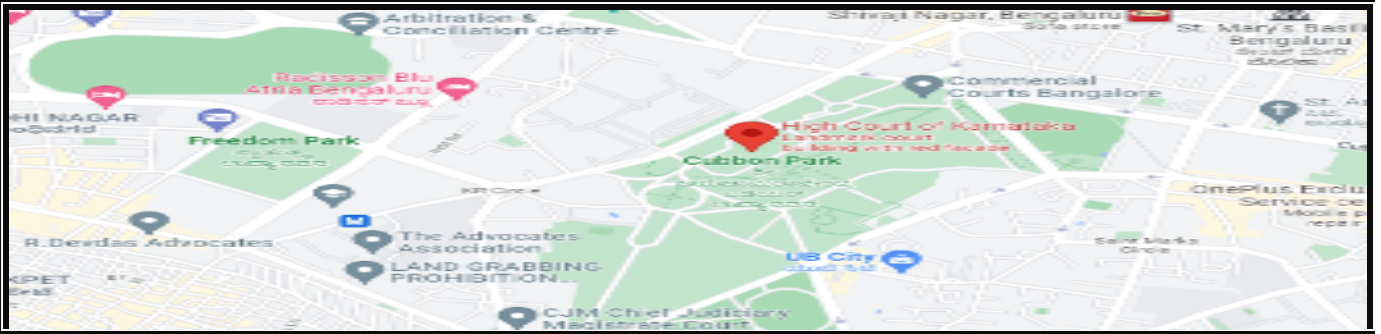
Last Date of Action: [07/05/2026](#)

Last Action Taken: [NOTICE](#)

Next Hearing Date:

Daily Orders: [CRL.P 100959/2026](#)

1	07/05/2026	HANCHATE SANJEEVKUMAR	NOTICE
	<p>Learned HCGP is directed to take notice for respondent-State. ORDER ON I.A.NO.1 OF 2026 Heard on I.A.No.1 of 2026. Learned counsel for the petitioner has filed I.A.No.1 of 2026 under Section 528 of BNSS, seeking stay. Sri. Arun Shyam, learned Senior Counsel, appeared for the petitioner through video conferencing and submitted that the entire complaint filed is ill-motivated and false. He further submitted that the complaint lodged is in violation of the principles laid down by the Supreme Court in the case of State of Telangana vs. Nalla Balu @ Durgam Shashidhar Goud and Another reported in 2026 LiveLaw (SC) 113 and in the case of Imran Pratapgadhi vs. State of Gujarat and Another reported in (2026) 1 SCC 721. Further, he submitted that the complaint was lodged by a police constable, who does not have any locus standi, as he is not an aggrieved person. He further submitted that the petitioner has simply expressed his thoughts and views, which come within his fundamental right as enshrined under Article 19 of the Constitution of India. He further submitted that the ingredients of Section 196 of the BNS, 2023, are not attracted in the present case. Therefore, he prayed to grant an interim order. Considering the aforementioned submissions, there is a need for consideration of the matter at length. However, from a prima-facie point of view, the case is made out for grant of stay of the proceedings. Therefore, there shall be a stay of all further proceedings in Crime No.0063 of 2026 registered by Dharwad Town Police Station, pending on the file of the II Additional Civil Judge and C.J.M (Jr. Dn.) and JMFC, Dharwad, insofar as the petitioner/accused concerned, till the next date of hearing. Accordingly, I.A.No.1 of 2026 is allowed. Learned HCGP has applied for the respondent-State and is permitted to file objections, if any.</p> <p style="text-align: center;">TOP</p> <p>Last Updated On: 2026-05-07 17:25:36</p>		



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